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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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6.7.2011

OA 254/2011

Mr.R.D.Sharma, counsel for applicant.

Heard learned counsel for the applicant. The OA stands disposed of at admission stage by a separate order.

*K.S.Rathore*  
(Justice K.S.Rathore)  
Member (J)

*vk*

*Zomr*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH,  
JAIPUR.

*Jaipur, the 6<sup>th</sup> day of July, 2011*

**ORIGINAL APPLICATION No.254/2011**

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER

Prabhu Dayal Bunkar,  
Enforcement Officer/Accounts Officer,  
O/o Employees' Provident Fund Organisation,  
Sub Regional Office,  
Vigyan Nagar,  
Kota.

... Applicant

(By Advocate : Shri R.D.Sharma)

Versus

1. Union of India through  
Labour Secretary,  
Ministry of Labour & Employment,  
Government of India,  
Shram Shakti Bhawan,  
New Delhi.
2. Central Provident Fund Commissioner,  
Employees Provident Fund Organisation,  
Head Office,  
Bhavishyanidhi Bhawan,  
Bhika ji Cama Place,  
New Delhi.
3. Regional Provident Fund Commissioner,  
Nidhi Bhawan,  
Vidyut Marg, Jyoti Nagar,  
Jaipur.

... Respondents

(By Advocate : - - - - )



**ORDER (ORAL)**

This is second round of litigation. Earlier, the applicant had filed OA No.284/2010 as also MA No.217/2010, which has been disposed of by this Tribunal vide order dated 4.8.2010. This Tribunal while deciding the said MA had given liberty to the applicant to represent before the competent authority. Pursuant to the direction of this Tribunal in the aforesaid MA, the applicant submitted a representation before the competent authority on 29.3.2010 and thereafter another representation on 9.5.2011 (Ann.A/3 collectively). It reveals that both the representations are still pending consideration and even after a lapse of more than one year no order whatsoever has been passed by the competent authority. Therefore, the applicant is left with no option but to prefer the present OA.

  
2. Having considered the submission made on behalf of the applicant and upon perusal of the representations so filed by the applicant as also the order passed by this Tribunal on 4.8.2010, I deem it appropriate to direct the respondents to decide applicant's representations dated 29.3.2010 and 9.5.2011 (Ann.A/3 collectively) and to communicate the order passed on the representations to the applicant. Till then, the respondents are restrained to take a cohesive action against the applicant and the applicant will be at liberty to file a fresh OA, if any adverse order is passed by the competent authority on his representations.

3. With these observations, the present OA stands disposed of at admission stage.

  
(Justice K.S.Rathore)  
Member (J)

*vk*